

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/2598/2007-SM[BR]

Date 21/02/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S MEENAKSHI CASTINGS PVT. LTD.
INDUSTRIAL AREA, BIJOLI, JHANSI

M/S MEENAKSHI CASTINGS PVT. LTD.

Appellant

C.C.E. KANPUR

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 341 /2008 SM[BR] dated 17.1.2008 passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. KANPUR

117/7, SARVODAYA NAGAR, KANPUR 208005.

2. Adv. / Consult

MR.ATUL GUPTA C.S.

B-1/1289-A, VASANT KUNJ NEW DELHI-70

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, R.K. PURAM, W.B. NO.2, PRINCIPAL BENCH
NEW DELHI, COURT NO. III**

Excise Appeal No.2598 of 2005-SM (BR)

[Arising out of order in appeal No.79-CE/APPL/KNP/2007 dated 2.3.2007 passed by the Commissioner (Appeals), Central Excise, Kanpur]

Date of Hearing/ Decision:17.1.2008

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

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- | | | |
|--|---|---|
| 1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982. | : | } |
| 2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? | : | |
| 3. Whether Their Lordships wish to see the fair copy of the Order? | : | |
| 4. Whether Order is to be circulated to the Departmental authorities? | : | |
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M/s. Meenakshi Castings Pvt. Ltd.

...Appellants

[Rep. by Mr. Atul Gupta, Advocate]

Vs.

CCE, Kanpur

Respondent

[Rep. by Mr. S. Gautam, Authorized Representative (DR)]

CORAM: Mr. P.K. Das, Member (Judicial)

Final Order No. 341/02-SM (BR) Dated: 17.1.2008.

Per P.K. Das:

By Stay Order No.924 of 2007-SM (BR) dated 2.11.2007, the applicant was directed to pre-deposit a sum of Rs.1,00,000/- and to report compliance today.

2. The applicant has not submitted compliance report. So, the appeal is dismissed for non-compliance of the Stay Order under Section 35 F of the Central Excise Act, 1944.

Order dictated & pronounced in open court on 17.1.2008.

(P.K. Das)
Member (Judicial)

Ckp.